

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR**

**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

I.T.A. No. 460/Asr/2018
Assessment Year: 2005-06

Smt. Chanda Gupta
C/o Cantt Cotton Work,
7-Gazi Gulla, Jalandhar

[PAN: AHDPG 2985N]

(Appellant)

Vs. The Income Tax officer
Ward-4(2), Jalandhar

(Respondent)

Appellant by : None

Respondent by: Sh. S. M. Surendranath, Sr. DR

Date of Hearing: 18.04.2022

Date of Pronouncement: 18.04.2022

ORDER

Per Dr. M. L. Meena, AM:

The appeal has been filed by the Assessee against the impugned order dated 17.07.2018, passed by the Ld. Commissioner of Income Tax (Appeals)-2, Jalandhar, in respect of the Assessment Year 2005-06.

2. The dispute relating to the tax arrears for the assessment year under consideration has been settled under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. The Ld. DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 18.04.2022.

**Sd/-
(Anikesh Banerjee)
Judicial Member**

**Sd/-
(Dr. M. L. Meena)
Accountant Member**

Date: 18.04.2022

Copy of the order forwarded to:

- (1) The Appellant:
- (2) The Respondent:
- (3) The CIT(Appeals)
- (4) The CIT concerned
- (5) The Sr. DR, I.T.A.T

True Copy
By Order